

12.20 hrs.

## PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF COAL BOARD, REVIEW AND ANNUAL REPORTS OF HINDUSTAN ZINC LTD. Etc.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Coal Board for the year 1969-70, under sub-section (2) of section 12 of the Coal Mines (Conservation, Safety and Development) Act, 1952 [Placed in Library. See No. LT—1197/71.]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956 :—
  - (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur for the years 1969-70 and 1970-71.
  - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Hindustan Zinc Limited for the year 1969-70. [Placed in Library. See No. LT—1198/71.]

CONTRACT LABOUR (REGULATION AND ABOLITION) CENTRAL (AMENDMENT) RULES AND LABOUR WELFARE FUND (GUJARAT) (FIRST AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABI-

LITATION (SHRI BALGOVIND VERMA) : I beg to lay on the Table—

- (1) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1643 in Gazette of India dated the 30th October, 1971, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [Placed in Library. See No. LT—1199/71.]
- (2) A copy of the Labour Welfare Fund (Gujarat) (First Amendment) Rules, 1971 published in Notification No. KH/SH/3521-BLW 1169-T in Gujarat Government Gazette dated the 15th October, 1971, under sub-section (3) of section 19 of the Bombay Labour Welfare Fund Act, 1953, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT—1200/71.]

12.21 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORT OF STUDY TOUR

श्री बूटा सिंह (रोपड़) : अध्यक्ष महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण सम्बन्धी समिति के अध्ययन दल-2 के सितम्बर, 1971 के गुजरात के अध्ययन दौरे का प्रतिवेदन सभा-पटल पर रखता हूँ।

12.22 hrs.

CONSTITUTION (TWENTY-SIXTH AMENDMENT) BILL

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) : Mr. Speaker, Sir, I beg to move :